

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.08 of 2026 (SZ)

[Earlier O.A. No.581 of 2025(PB)LP]

IN THE MATTER OF:

Y. Subba Reddy

...Applicant(s)

With

**Principal Secretary,
Department of Environment, Forests,
Science and Technology,
Government of Andhra Pradesh
And Others.**

...Respondent(s)

**REPORT FILED BY
ANDHRA PRADESH POLLUTION CONTROL BOARD
RESPONDENT NO.3**

Date: 17.06.2026



**K. RAVINDRANATH, ADVOCATE
Enrolment No.889 of 1983
STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030
Mobile No.9840057777**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI
IN COMPLIANCE TO THE HON'BLE NGT, SOUTH ZONE, CHENNAI ORDER DT. 20.01.2026.

ORIGINAL APPLICATION No.08 OF 2026 EARLIER O.A. NO. 581 of 2025

IN THE MATTER OF:

1. Sri. Y. Subba Reddy.
President Shiva Geetha Educational and Animal Welfare Society
4/1055, New Colony, Yerraguntla,
YSR Kadapa District, Andhra Pradesh – 516309
Mobile: 9393586759
Email: shivageethagoshala@gmail.com ... Applicant


Versus

1. The Principal Secretary
Department of Environment, Forests, Science and
Technology, Govt. of Andhra Pradesh,
4th Block, 1st Floor, Room No: 268,
A.P. Secretariat Office,
Velagapudi – 522 238.
Phone: 0863 – 2444438
Email: splcs_efst@ap.gov.in
2. Collector and District Magistrate, District - YSR Kadapa,
C-Block, RIMS Road, New Collectorate,
YSR Kadapa District – 516 004.
3. Andhra Pradesh Pollution Control Board,
Through its Member Secretary,
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar,
Vijayawada – 520 007
Phone: 0866-2463204
Email: membersecy@appcb.gov.in
4. Ultratech Cement
Through its Authorised Representative,
Yerraguntla, Chilamakuru,
Andhra Pradesh – 516 310.
Phone: 8977773001
Email: ultratech.communication@adityabirla.com ... Respondents

INDEX

Sl. No.	Particulars	Page Nos.
1.	Report of AP Pollution Control Board in the matter of Original Application No. 581 of 2025, submitted before the Hon'ble National Green Tribunal, Southern Zone, Chennai.	1 - 3
2.	Annexure - I, Copy of the Hon'ble NGT (PB) Order dated 28 th November, 2025.	4 - 8
3.	Annexure - II, Copy of the Hon'ble NGT (SZ) Order dated 20 th January, 2026.	9 - 12
4.	Annexure - III, Copy of CTO issued to M/s The India Cements Ltd., Yerraguntla, YSR District	13 - 24
5.	Annexure- IV, Copy of CTO issued to M/s Nidizuvvi Limestone Mine of M/s. The India Cements Ltd., Yerraguntla, YSR District	25 - 31
6.	Annexure - V, Letter addressed to the District Mines & Geology Office, Kadapa.	32 - 33
7.	Annexure - VI, Photographs of inspection of Gosala and mining unit of M/s. The India Cements Ltd.	34 - 36

Place: Kadapa
Dated: 11.03.2026


For A.P. Pollution Control Board (FAC)
Regional Office, Kadapa

Report of A.P. Pollution Control Board in compliance to the directions of the Hon'ble National Green Tribunal, SZ, Chennai vide order Dt. 20.01.2026 in O A. No. 08 of 2026, Earlier O.A., No. 581/2025, in the matter of Sri Y Subba Reddy, President Shiva Geetha Educational and Animal Welfare Society against Limestone mining activities of M/s. Ultratech Cements Limited (Formerly M/s. India Cements Limited), Yerraguntla affecting the local population and the applicants' Gosala in Yerraguntla, YSR District

It is to submit that the Sri Y. Subba Reddy, President Shiva Geetha Educational and Animal Welfare Society, Yerraguntla has submitted a petition before the Hon'ble National Green Tribunal, Principal Bench, New Delhi through Lr. dt. 09.07.2025 against Limestone mining activities of M/s. Ultratech Cements Limited (Formerly M/s. India Cements Limited), Yerraguntla, which is suo motu registered by the Principal Bench, New Delhi as Original Application No. 581 of 2025 (PB). The Hon'ble National Green Tribunal has directed the respondents to file replies/responses before the Southern Zone Bench of the Hon'ble National Green Tribunal at Chennai. Thereafter, the matter was transferred to the South Zone Bench and re-numbered as *Original Application No.08 of 2026 (SZ)*. Copy of Hon'ble NGT Order dt. 28.11.2025 is enclosed herewith as Annexure – I for kind perusal.

It is further submitted that the Hon'ble Southern Zone Bench of the Hon'ble National Green Tribunal at Chennai, heard the matter on 20.01.2026 and re-numbered as *Original Application No.08 of 2026 (SZ)* and directed the respondents vide order dt. 20.01.2026 to submit respective replies within six weeks. Copy of Hon'ble NGT Order dt. 20.01.2026 is enclosed herewith as Annexure – II for kind perusal.

In this connection the officials of the APPCB, Regional Office, Kadapa inspected the cement plant and the mining unit of M/s. The India Cements Ltd., Yerraguntla (M/s. Ultratech Cements Limited) on 07.03.2026.

It is submitted that M/s. The India Cements Ltd., (Cement division), (M/s. Ultratech Cement Ltd.), Yerraguntla (V&M), YSR Kadapa District has obtained Consent to Operate (CTO) of the Board vide order dated 29.06.2025 for producing Cement – 2600 TPD inclusive of 2000 TPD of Clinker Production with validity up to 30.06.2030. Copy of the Cement Plant CTO dt. 29.06.2025 is enclosed as Annexure – III for kind perusal.

The industry is also having limestone mine operating with the name M/s. Niduzuvvi Limestone Mines. (The India Cements Ltd.), Yerraguntla (V&M), YSR Kadapa District. The mining unit has obtained Consent to Operate (CTO) of the Board vide order dated 29.06.2025 for Mining of Limestone in Mine area of 335.06 Ha (827.93Acres) – 10,00,000 Metric Tons per Annum with validity up to 30.06.2030. Copy of the Mining unit CTO dt. 29.06.2025 is enclosed as Annexure – IV for kind perusal.

It is to submit that the petitioner Sri Y. Subba Reddy, President Shiva Geetha Educational and Animal Welfare Society, Yerraguntla, vide Lr. dt. 09.07.2025 has alleged before the Hon'ble NGT, New Delhi, regarding excessive limestone mining by M/s. Ultratech Cement Limited, Yerraguntla Unit causing significant environmental damage, including depletion of groundwater resources, which severely affects the local population, particularly the Gosala (cow shelter). The petitioner also alleged that the mining activity caused drying of borewells, creating water crisis for over 100 cattle, Air and dust pollution resulting in health hazards, respiratory problems among residents and animals and mining beyond the sanctioned area damaging nearby agricultural fields.

As most of the issues raised by the petitioner are regarding mining and blasting activities of M/s. The India Cements Ltd., (M/s. Ultratech Cements Ltd.) the APPCB, Regional Office, Kadapa has addressed a letter to the District Mines & Geology Officer, YSR District dt. 06.02.2026 to take necessary action and furnish the response/remarks on the issues for

submission before the Hon'ble National Green Tribunal. Copy of the Lr. dt. 06.02.2026 is enclosed as Annexure - V for kind perusal.

The petitioner has further alleged regarding drying of multiple borewells in the area which supply water to the Gosala of the petitioner, due to large-scale quarrying and continuous blasting. In this connection the APPCB, Regional Office, Kadapa requested the Ground Water Department to furnish the information pertaining to the ground water levels in the alleged area and to furnish the status of any groundwater depletion if any in the borewells duly ascertaining the impact of the mining operations in the limestone mines of M/s. The India Cements Ltd., Yerraguntla on the borewells in the area. It is further submitted that the officials of APPCB, Regional Office, Kadapa collected the water samples from borewells in the alleged areas at i) Surface water from mine pit of Block-1, ii) Groundwater sample from ICL Plant GLR Borewell, iii) Groundwater sample from ICL colony Borewell, iv) Groundwater sample from Dhobi ghat Yerraguntla, v) Groundwater sample from Kadirivaripalli RO Plant, vi) Groundwater sample from Shiva Geetha Educational and Animal Welfare Society Gosala. The collected water samples are submitted to Zonal Laboratory, Kurnool for analysis and further submission of results, for kind perusal and necessary action.

During inspection it is observed that the mine pit of Block- I of the limestone mining unit of Niduzuvvi Limestone Mine of M/s. The India Cements Ltd., (M/s. Ultratech Cements Ltd.) Yerraguntla is filled with rain harvested water and the mining unit is not carrying out any mining activity in Block-1 since 17.12.2025.

During inspection it is also observed that the Gosala has a capacity to house 6 to 8 cows, however there are no animals being reared at present in the Gosala. Photographs of the Gosala are enclosed as Annexure – VI for kind perusal.

Niduzuvvi Limestone mining unit of M/s. The India Cements Ltd., has started mining at Block-2 which is located 600 meters farther from Block-1 towards south and at a distance of about 900 meters from the Gosala of the petitioner.

During inspection the officials of APPCB, Regional Office, Kadapa offered to conduct Ambient Air Quality monitoring at the Gosala, but the petitioner did not agree stating that the as the mining operations of the limestone mining unit are shifted to Block-2 the results of monitoring will not be same as when mining operations are in progress at Block-1.

It is further submitted that the industry has installed and operating three Continuous Ambient Air Quality Monitoring Systems (CAAQMS) Near Mines for continuous assessment of Particulate Matter in the surrounding areas of the mine. The online monitoring data depicted that the average values of Particulate Matter (PM₁₀) and Particulate Matter (PM_{2.5}) in Ambient monitoring Near Mines during the period from April, 2025 to 10th March, 2026 are as follows:


Remarks on CAAQMS Monitoring from April, 2025 to 10th March, 2026:

- a. CAAQM – II (Near Mines of M/s Niduzuvvi Limestone Mines of M/s The India Cements Ltd. Yerraguntla):**
 - i. The average value of PM₁₀ from April, 2025 to 10th March, 2026 is 51.23 ug/m³ against the standard of 100 ug/m³. The values of PM₁₀ are ranging between (19.46 ug/m³ to 91 ug/m³). The PM₁₀ values recorded are within the daily average standards.
 - ii. The average value of PM_{2.5} from April, 2025 to 10th March, 2026 is 31.76 ug/m³ against the standard of 60 ug/m³. The values of PM_{2.5} are ranging between (13.23

ug/m³ to 55 ug/m³). The PM_{2.5} values recorded are within the daily average standards.

As per the online Ambient Air Quality Monitoring data from the CAAQM station located near mines there are no exceedance of particulate matter concentration in the ambient air against the standards.

Submitted for kind perusal.


For A.P. Pollution Control Board (FAC)
Regional Office, Kadapa

Annexure - I

Item No.2

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**
(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 581/2025

Y Subba Reddy

Applicant

Versus

State of Andhra Pradesh & Ors.

Respondents

Date of hearing: 28.11.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**

Applicant: None for the Applicant.

Application is registered based on a letter petition received by post

ORDER

1. Mr. Y. Subba Reddy, President, Shiva Geetha Educational and Animal Welfare Society, 4/1055, New Colony, Yerraguntla, YSR Kadapa District, State of Andhra Pradesh has sent by post the present letter petition dated 09.07.2025 to this Tribunal, which has been treated and registered as O.A. No. 581/2025.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

*“**Sub:** Complaint against Excessive Limestone Excavation and Pollution by UltraTech Cement, Yerraguntla - Causing Bore well Drying and Water Crisis Affecting Gosala Maintained by Shiva Geetha Educational and Animal Welfare Society, Nidizivvi, Yerraguntla (M) YSR Kadapa Dist - Immediate action - Request – Regarding*

*I am writing this letter to bring to your kind attention a matter of grave environmental concern occurring in **Nidizivvi Village, Yerraguntla Mandal, YSR Kadapa District, Andhra Pradesh. The issue relates to the excessive limestone mining and environmental pollution caused by***

UltraTech Cement Ltd., Yerraguntla Unit, which has led to the **depletion of groundwater resources**, severely affecting the local population and especially the **Gosala (cow shelter)** run by the **Shiva Geetha Educational and Animal Welfare Society**. Nidizivvi, Yerraguntla (M) YSR Kadapa Dist

Details of the Complaint:

1. Unregulated Mining Activity:

The UltraTech Cement plant has been engaging in aggressive limestone excavation in and around Yerraguntla region. The scale of this activity has rapidly increased in recent years without due regard for environmental sustainability or the long-term impacts on local water tables.

2. Drying of Bore wells:

Due to the large-scale quarrying and continuous blasting, the natural water aquifers have been severely disturbed. **Multiple borewells in the area, including those that supply water to the Gosala, have completely dried up**, creating a water crisis for over 100 cattle housed and cared for by our organization.

3. Air and Dust Pollution:

The dust, debris and particulate matter from mining operations and cement manufacturing are affecting air quality. Animals and residents alike are suffering from respiratory and other health issues.

4. Neglect of CSR and Mitigation Responsibilities:

Despite repeated appeals to the local management of UltraTech Cement, no meaningful remedial action has been taken. Neither have they provided alternative water sources nor implemented effective dust control mechanisms.

5. Threat to Livelihood and Animal Welfare:

The Gosala, which relies heavily on groundwater for maintaining hygiene and ensuring water for drinking and fodder preparation, is now facing an existential crisis. This is in addition to the **broader impact on agricultural lands and nearby households**.

6. Mining Outside Jurisdictional Limits:

UltraTech Cement is carrying out limestone mining activities beyond the boundaries of their legally allotted mining area, **intruding into nearby lands and triggering serious ecological imbalance**. This has damaged underground aquifers **and led to the drying of bore wells in the area**.

7. Violation of NGT-Stipulated Tree Plantation Requirements:

Though tree planting is mandated under NGT environmental compliance, **UltraTech has** not fulfilled the required plantation obligations. **The so-called plantations are often symbolic and insufficient to offset the environmental damage being cause**

8. Health Hazards Due to Dust and Blasting
Continuous limestone excavation and associated dust emissions are affecting the air quality. Residents and animals are facing respiratory issues and poor health conditions, worsening the living environment

9. Neglect Despite Political Intervention:
The matter has previously been **brought to the notice of UltraTech Cement by the former MLA Shri M. Sudheer Reddy, and yet no action has been taken.** This shows a blatant disregard for public concern and environmental responsibility. And also he is one the effected farmer in this area.

10. Corporate Apathy and Lack of Mitigation Efforts:
Despite repeated appeals, UltraTech Cement has failed to provide alternate water arrangements, compensation, or any effective measures to control the damage already caused.

RELIEF SOUGHT FROM HON'BLE TRIBUNAL:

In light of the above, we humbly request the Hon'ble National Green Tribunal to:

1. **Direct a comprehensive investigation** into the environmental and legal violations by UltraTech Cement in and around Nidizivvi and Yerraguntla mandal.
2. **Order a stop to mining beyond jurisdictional boundaries** and ensure restoration of damaged lands and water resources.
3. **Order an immediate Environmental Impact Assessment (EIA)** and water table survey in the affected region
4. **Ensure UltraTech complies fully** with NGT norms on tree plantation, water management, and pollution control.
5. **Direct UltraTech to implement pollution control measures** including dust suppression and regulated quarrying
6. **Impose penalties and necessary restoration measures** for groundwater depletion and illegal mining operations.
7. **Mandate immediate provision of water supply** to the Gosala and other affected areas by UltraTech Cement.
8. **Provide compensation and support to affected organizations** like Shiva Geetha Educational and Animal Welfare Society.

X X X X"

3. *Prima-facie*, the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate to have responses of (1) Principal Secretary, Department of Environment, Forests, Science and Technology, Govt. of Andhra Pradesh; (2) Collector and District Magistrate, District-YSR Kadapa; (3) Andhra Pradesh Pollution Control Board (APSPCB), through its Member Secretary; and (4) UltraTech Cement (the Project Proponent) who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their replies/responses within one month.

5. Even though in the present case, cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

6. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 19.01.2026 after obtaining orders from Hon'ble the Chairperson for transfer of the case, if so required.

7. Replies/responses by the respondents may be filed within one month before the Southern Zone Bench of this Tribunal at Chennai.

8. The applicant may also be informed about the date of hearing fixed and may be asked to place the material available with him in support of the averments made in the application and to join the proceedings

physically or through V.C. before the Southern Zone Bench of this Tribunal at Chennai on the date fixed.

Arun Kumar Tyagi, JM

Sudhir Kumar Chaturvedi, EM

November 28, 2025
Original Application No. 581/2025
R

Annexure - II

Item No.02:-

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

[Through Physical Hearing (Hybrid Option)]

Original Application No.08 of 2026 (SZ)

[Earlier O.A. No.581 of 2025(PB)LP]

IN THE MATTER OF:

Y. Subba Reddy

...Applicant(s)

With

Principal Secretary,
Department of Environment, Forests,
Science and Technology,
Government of Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 20.01.2026.

CORAM:

HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER

HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): Mr. Y. Subba Reddy (*Party-in-Person*)

For Respondent(s): Mr. K. Ravindranath for R1 to R3.

ORDER

1. The above matter was suo motu registered by the Principal Bench, New Delhi, as *Original Application No.581 of 2025 (PB)*, based on a letter petition received from one Mr. Y. Subba Reddy. Thereafter, the matter was

transferred to this Bench and re-numbered as *Original Application No.08 of 2026 (SZ)*.

2. The issue raised in the letter petition concerns excessive limestone mining and environmental pollution caused by Ultratech Cement Limited, Yerraguntla Unit, located in Village Nidizivvi, Yerraguntla Mandal, YSR Kadapa District, Andhra Pradesh.


3. It is alleged that the unit's activities violate environmental norms, causing significant environmental damage, including depletion of groundwater resources, which severely affects the local population, particularly the Gosala (cow shelter). The unit is reportedly engaged in aggressive limestone excavation in and around the Yerraguntla region. Large-scale quarrying and continuous blasting have allegedly caused the complete drying of borewells, creating a water crisis for over 100 cattle. Air and dust pollution from the mining activities are said to have resulted in serious health hazards, including respiratory problems among residents and animals. Furthermore, limestone mining beyond the sanctioned area is reportedly damaging nearby agricultural fields.

4. Further, the scale of limestone excavation has reportedly increased rapidly in recent years without due regard for environmental sustainability or the long-term impacts on local water tables. Continuous limestone excavation and associated dust emissions are adversely affecting air quality, with residents and animals

experiencing deteriorating health and poor living conditions.

5. Prima-facie, the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

6. In view of the facts and circumstances, we deem it just and appropriate to implead the following officials as party respondents:

- 
- (i) Principal Secretary, Department of Environment, Forests, Science and Technology, Government of Andhra Pradesh;
 - (ii) Collector and District Magistrate, District-YSR Kadapa;
 - (iii) Andhra Pradesh Pollution Control Board (APPCB), through its Member Secretary; and
 - (iv) UltraTech Cement (the Project Proponent)

7. Issue notice to the respondents and the applicant through the Tribunal, returnable within four weeks.

8. Respondents are also directed to submit their respective replies within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

9. List the matter on **16.03.2026**.

Sd/-
Justice Sheo Kumar Singh, JM

Sd/-
Dr. Prashant Gargava, EM

O.A. No.08/2026(SZ),
20th January, 2026. Mn.



Annexure - III



ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada-
520007



Website: <https://pcb.ap.gov.in/>

RENEWAL OF CONSENT TO OPERATE & AUTHORIZATION ORDER

29-06-2025

Consent Order No:343743/APPCB/KNL/KDP/CTO&HWA/HO/2025

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. The India Cements Ltd., (Cement division),
Yerraguntla (Village & Mandal),
YSR Kadapa District-516 309.
Email: srinivasareddy.c@adityabirla.com

(hereinafter referred to as 'the Industry') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	360 KLD	Shall be used for on land plantation after treatment in STP

ii) Emissions from chimneys:

Chimney No	Description of Chimney
1.	Attached to Kiln and Raw Mill
2.	Attached to Coal mill
3.	Attached to Cement mill
4.	Attached to Clinker cooler
5.	Attached to package plant - 1
6.	Attached to package plant - 2
7.	Attached to 1000 KVA D.G. Set

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]

M/s. The India Cements Ltd., (Cement division), Yerraguntla(V&M), YSR

Kadapa District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as below:

Sl. No.	Name of the Hazardous waste	Stream	Quantity of Hazardous waste	Disposal Option
1.	Waste oil / used oil	5.1 of Schedule-I	1.5 KL/Annum	Shall be disposed to authorized recyclers / re-processors through M/s. APEMC or shall be used for firing in the rotary cement kiln.

The industry is permitted to use the following quantity of pet coke as feed stock (Kiln) in the manufacturing process only:

S.No.	Fuel	Quantity	Quantity	Source of pet coke
1.	Petcoke	80,000 TPA	6,666 Tons/month	Imported (or) from refineries in India
2.	Coal	90,000 TPA	7,500 Tons/month	Imported (or) from India

The industry shall use additional alternative raw materials / fuels for Co-processing in Rotary kiln as mentioned below:

S.No	Additional fuel	Quantity
1.	Carbon Black	10000 TPA
2.	Dolochar	3000 TPA

This consent order is valid for manufacture the following products along with quantities only.

S.No	Products	Capacity
1.	Clinker	2000 TPD
2.	Cement (OPC / PPC / SRPC)	2600 TPD*

* The cement of 2600 TPD is produced using clinker of 2000 TPD production.

The issue of CTO & HWA Order to the industry was placed in the Consent Management (CTO) committee meeting held on 20.06.2025. The Committee has agreed to issue CTO & HWA Order subject to following conditions:

1. The industry shall complete the construction of new shed to store raw materials within 6 months.
2. The industry shall maintain the provided fixed sprinklers in the AFR storage shed area.

3. The industry shall ensure continuous connectivity of online effluent monitoring system (CEMS) for STP to APPCB website.
4. The industry shall not store clinker openly outside the clinker stockpile area.
5. The industry shall maintain good housekeeping in the plant premises.
6. This order is subject to the provisions of 'the Acts' and the Rules' and amendments made there under and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This combined order of Consent & Hazardous Waste Authorisation should be valid for a period ending with the **30.06.2030**.

S SRI SARAVANAN
MEMBER SECRETARY

To
M/s. The India Cements Ltd., (Cement division),
Yerraguntla (Village & Mandal),
YSR Kadapa District-516 309.

Copy to:

1. The JCEE, Zonal Office, Kurnool for information.
2. The E.E., Regional Office, YSR Kadapa for information and necessary action

SCHEDULE – A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the

- purpose of the Acts by the Board.
6. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
 7. The industry shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
 8. The industry should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board.
 9. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
 10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
 11. The conditions stipulated are without prejudice to the rights and contentions of this Board in any Hon'ble court of law.
 12. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
 13. The industry may explore the possibility of tapping the solar energy for their energy requirements.
 14. The industry should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE - B

The item was placed in the Consent Management (CTO) committee meeting held on 20.06.2025. The industry shall comply with the following conditions:

1. The industry shall complete the construction of new shed to store raw materials within 6 months.
2. The industry shall maintain the provided fixed sprinklers in the AFR storage shed area.
3. The industry shall ensure continuous connectivity of online effluent monitoring system (CEMS) for STP to APPCB website.
4. The industry shall not store clinker openly outside the clinker stockpile area.
5. The industry shall maintain good housekeeping in the plant premises.

WATER POLLUTION:

6. The effluent discharged should not contain constituents in excess of the tolerance limits mentioned below :

Outlet	Parameter	Concentration
1	pH	6.5 – 9.0
	Bio-Chemical Oxygen Demand (BOD)	30.00 mg/l
	Total Suspended Solids (TSS)	<100.00 mg/l
	Oil & Grease	10 mg/l
	Fecal Coliform(FC) (Most Probable Number per 100 milliliter, MPN/100 ml)	<1000 MPN/100ml

7. The source of water is from River/ Borewells / Rain Harvest water. The following is the permitted water consumption:

S. No.	Purpose	Quantity
1.	Cooling (makeup)	410 KLD
2.	Domestic	450 KLD
	Total	860 KLD

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

8. Effluents shall not be discharged any water bodies or aquifers or outside under any circumstance.
9. The industry shall maintain separate storm water drains and provide rain water harvesting structures. Effluents, treated sewage, scrubber water, floor washing shall not be allowed to mix into the storm water drains.
10. The industry shall not wash the freighted vehicles within the industry premises.
11. The industry shall maintain separate energy meters for Effluent Treatment Plant/Sewage Treatment Plant and shall maintain log records

12. The industry shall regularly operate the Sewage Treatment Plant for treatment of domestic effluents and shall comply the standards before utilizing the treated waste water for onland for irrigation.
13. Solid waste from sewage treatment plant (STP) shall be used as manure. No solid waste shall be disposed off from the cement plant.

AIR POLLUTION:

14. The industry shall not contain constituents in excess of the prescribed limits mentioned below, as notified by the MoEF&CC, Gol vide G.S.R. No. 496 (E), dated 09.05.2016.

Chimney No.	Commissioning date	Parameter	Emission Standards mg/Nm ³
1&4	1980	Particulate Matter	30 mg/Nm ³
		Sulphur Dioxide (SO ₂) in mg/Nm ³	100, 700 and 1000 when pyritic sulphur in the limestone is less than 0.25%, 0.25% to 0.5% and more than 0.5% respectively.
		Oxides of Nitrogen (NO _x) in mg/Nm ³	800 mg/Nm ³
5&6	---	Particulate Matter	115 mg/Nm ³

15. The proponent shall provide online stack monitoring facility for all the major stacks and the data generated shall be networked with APPCB and CPCB for web display as per CPCB Guidelines.
16. The industry shall maintain separate energy meters for Air pollution Control equipment to record energy consumed.
17. The industry shall provide concrete roads in the plant and water shall be sprinkled on the roads periodically to control the fugitive dust emissions. Vacuum / pneumatic dust collection system shall be used for cleaning the internal roads.
18. The industry shall maintain adequate dust collection and extraction system to control the fugitive dust emissions at various transfer points, raw material handling, packing section etc. Air pollution control equipment such as Bag filters shall be maintained at Raw material hoppers, clinker grinding vertical

- roller mill, Raw material storage silos.
19. The industry shall maintain closed conveyor belts for transportation of all the raw materials.
 20. The industry shall maintain bag filters at all major sources of air pollution / transfer points, silos etc.
 21. Bag filters shall be designed such that 25% of additional capacity is available as spare to meet the emergency requirements.
 22. The industry shall maintain Continuous Ambient Air Quality monitoring stations to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) covering upwind and downwind directions.
 23. The industry shall maintain and submit the records of daily operating hours of kiln, ESP and reasons for ESP tripping to concerned Regional Office on monthly basis.
 24. The industry shall maintain interlocking system for air pollution control equipments provided with raw materials feeding system so that the feeding of raw materials would be stopped in case the air pollution control equipment fails.
 25. The industry shall maintain the water sprinklers at all fugitive emissions sources and shall ensure compliance of Ambient Air Quality standards stipulated.

GENERAL:

26. The industry shall not manufacture any product, other than those mentioned in this order, and not to increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CTE & CTO of the Board.
27. The industry shall not increase the quantity of consumption of the following material.
 - Imported Gypsum - 17500 Tons / Annum,
 - Feldspar - 10500 Tons / Annum,
 - Iron Slag - 18000 Tons / Annum,
 - Fly Ash - 150000 Tons/ Annum,
 - Pond ash - 30000 Tons/ Annum,
 - Chemical Gypsum - 17500 Tons/ Annum,
 - Iron Ore - 17500 Tons/ Annum
 - Laterite - 55000 Tons/ Annum
28. The industry shall comply with rules and standards notified by the MoEFCC, GoI as applicable.
29. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.804 (E), dated 03.11.2022 under the

Environment (Protection) Amendment Rules, 2003. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

30. The industry should comply with ambient air quality standards of PM 10 (Particulate Matter Size less than 10 μm) – 100 $\mu\text{g}/\text{m}^3$; PM 2.5 (Particulate Matter size less than 2.5 μm) – 60 $\mu\text{g}/\text{m}^3$; SO₂ – 80 $\mu\text{g}/\text{m}^3$; NO_x-80 $\mu\text{g}/\text{m}^3$, outside the factory premises at the periphery of the industry.

Standards for the other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time: (6 AM to 10 PM) – 75 dB (A)

Night time : (10 PM to 6 AM) – 70 dB (A)

31. The industry shall maintain the records on the clinker production, utilized for cement production and stocks maintained at on site and should submit consolidated reports to the concerned Regional Office.
32. All the bag filter dust, raw material dust, coal dust, clinker dust and cement dust from pollution control devices shall be 100% recycled and reused in the process and used for cement manufacturing.
33. The industry shall operate mechanical road sweeping machines regularly.
34. The industry shall control fugitive emissions during conveying and handling of various raw materials and finished products.
35. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details.
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated, received, used as alternative raw materials, used as alternative fuel and disposed.
 - f. Inspection book.
 - g. Manifest copies of effluents / hazardous waste.
36. The industry shall develop and maintain 33 % green belt of the total area with tall growing trees in the vacant spaces of the unit. The industry shall take proper measures for survival of the saplings planted.
37. The industry shall implement the Fly ash notification. 2009 and its amendments thereof.
38. The industry shall store fly ash in silos and shall be conveyed through pneumatic conveyor for utilization in cement manufacture.

39. The industry shall furnish details of fly ash brought from the nearby Coal based Thermal Plants on quantity of fly ash consumed per each ton of product, inventory of fly ash at on-site along with details of measures implemented to mitigate fugitive emissions at various transfers to the concerned R.O for every three months.
40. The industry shall provide rain water harvesting structures on the available upstream portion of the plant to recharge ground water.
41. The industry shall comply with standards and directions issued by CPCB / MoEF&CC as and when notifications are issued.
42. The following rules and regulations (as amended and upgraded from time to time) notified by the MoEF&CC, GoI shall be implemented.
 - a. Regulation of Persistent Organic Pollutants Rules, 2018.
 - b. Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.
 - c. Plastic Waste Management Rules, 2022.
 - d. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
 - e. Fly Ash Notification, 2016.
 - f. Battery Waste Management Rules, 2022.
 - g. E-Waste (Management) Rules, 2022.
 - h. Construction and Demolition waste Management Rules, 2016.
 - i. Solid Waste Management Rules, 2016.
 - j. The Public Liability Insurance Act, 1991 and its amendments thereof.
 - k. Bio Medical Waste Management Rules, 2016
43. The industry shall submit Environmental Statement in Form – V before 30th September every year as per rule No.14 of E (P) Rules, 1986 & amendments.
44. The industry shall maintain valid PLI policy which includes Environmental Relief Fund (ERF) and submit copy to concerned Regional Office on yearly base.
45. The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CTE) and Consent To Operate (CTO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.
46. The industry shall comply with all the conditions stipulated in the earlier issued EC order and CTE & CTO orders.

47. Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.
48. The conditions are stipulated without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.
49. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.
50. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
51. The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. certified copy shall be submitted to the APPCB, Regional Office.
52. The industry shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CFO; and exhibit the CFO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order.
53. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
54. The industry shall comply with the following conditions for import of Petcoke:
 - a. The industry shall directly import the petcoke and consignment shall be in the name of the industry for its own use only.
 - b. Import of pet coke for the purpose of trading shall not be permitted.
 - c. The industry shall furnish opening and closing stock of imported Petcoke along with quantity of Petcoke imported during the month to the Board on monthly basis
55. The Petcoke shall be used in the cement kiln only and it shall not be used for any other purpose.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.
4. Any un authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site-specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
10. The authorized person shall submit annual returns in Form- 4 as per Rule 6(5) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof to APPCB by 30th day of June of every year for the preceding period April to March. Hazardous Wastes quantities in Form- 4 shall be submitted in terms of Metric Tonnes/annum.
11. The authorized person shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
12. The authorized person shall store Used /Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buy back basis.
13. The authorized person shall maintain 7 copy manifest system for



ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada-
520007



Website: <https://pcb.ap.gov.in/>

RENEWAL OF CONSENT TO OPERATE & AUTHORIZATION ORDER

Consent Order No:455962/APPCB/KNL/KDP/CTO/HO/2025- 29-06-2025

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof (hereinafter referred to as "as Acts") and the rules and order made thereunder to:

M/s. Niduzuvvi Limestone Mines.,
(M/s. The India Cements Ltd.),
Yerraguntla (V&M),
YSR Kadapa District.
Email: marimuthu.n@indiacements.co.in

(hereinafter referred to as the "the Applicant") authorizing to operate the industrial plant to discharge the effluents from the outlets and emissions as details below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic	4 KLD	Septic tank followed by Soak Pit

This consent order is valid for carrying out mining of lime stone to the following quantity only.

Sl. No.	Products	Quantity
1	Mining of Limestone Mine area of 335.06 Ha (827.93 Acres)	10,00,000 Metric Tons per Annum

The issue of CTO & HWA Order to the industry was placed in the Consent Management (CTO) committee meeting held on 20.06.2025. The Committee has agreed to issue CTO & HWA Order with conditions:

1. This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule - A and B enclosed to this order.

This consent is valid for a period ending with the **30.06.2030**.

Annexure - IV

S SRI SARAVANAN
MEMBER SECRETARY

To
M/s. Niduzuvvi Limestone Mines.,
(M/s. The India Cements Ltd.),
Yerraguntla (V&M).
YSR Kadapa District.

Copy to:

1. The JCEE, Zonal Office, Kurnool for information.
2. The EE, Regional Office, Kadapa for information and necessary action.

SCHEDULE – A

1. Any up-set condition in any industrial plant / activity of the mining unit, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mining unit should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
5. The mining unit shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
6. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board.
7. The mining unit should immediately submit the revised application for

consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
9. The mining unit shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
10. The mining unit may explore the possibility of tapping the solar energy for their energy requirements.
11. The mining unit should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE – B

The item was placed in the Consent Management (CTO) committee meeting held on 20.06.2025. The industry shall comply with the following conditions:

Water Pollution:

1. The mining unit shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No	Purpose	Quantity
1.	Process – Water spraying in mine area	25 KLD
2.	Domestic	5 KLD
	Total	30 KLD

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

2. The mining unit shall not cause ground water pollution in and around the Mining unit premises.
3. Catch drains and siltation ponds of appropriate size shall be constructed for

the working pit, inter burden and mineral dumps to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, greenbelt development, etc. The drains shall be regularly desilted, particularly after monsoon and maintained properly.

4. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and inter burden dumps by August, 2019 and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site.
5. The mining unit shall provide a trench for storm water draining from the mine lease area to aid in preventing the sedimentation of silt and avoid siltation at the discharge end of check dams.
6. The mining unit shall take appropriate mitigative measures to prevent pollution of nearby river and other surface water body.
7. The mining unit shall explore the possibility to convert mined area into a reservoir by plugging the leakages.
8. The mining unit shall undertake suitable artificial recharge measures in the project area for augmentation of ground water resources.
9. There should be no obstruction to the existing natural drainage or streams in the area which are sources of irrigation tank and other tanks in the area acquired by them which also serves as recharge tanks for ground water in the area.

Air pollution:

10. The mining unit shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 mm) - 100 mg/ m³; PM2.5 (Particulate Matter size less than 2.5 mm) - 60 mg/ m³; SO₂ - 80 mg/ m³; NO_x - 80 mg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

11. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
12. The mining unit shall maintain covered conveyor belt to mitigate fugitive emissions.
13. The mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
14. Fugitive dust emissions from all the sources should be controlled regularly.

15. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular intervals on the main haul road and other service roads to suppress the dust.

16. The mining unit shall maintain with the following for controlling fugitive emissions.
 - a. Water spraying shall be done on the blasted muck pile before loading by excavator to suppress the dust.
 - b. To control dust from drilling operations, drilling with dust collectors/wet drilling shall be practiced. Also drill speeds shall be regulated as per guidelines.
 - c. Regular Water spraying shall be done on haul roads and during unloading at crusher hopper to suppress the dust effectively.
 - d. Overloading of transport equipment shall be prevented in order to stop spillage.

17. The mining unit shall carry out only mechanized open cast mining. The blocks shall be separated from mother rock by using wet drilling and use of non-electrical shock lube delay detonators in blasting operation to control dust & ground vibrations.

18. The trucks carrying lime stone shall be fully covered with tarpaulin so that no lime stone dust / fine matters escape during the course of transportation.

19. The proponent shall comply with the following for controlling fugitive emissions.
 - a. Machinery shall be properly maintained to prevent undesirable noise. Attention shall be paid towards rigorous maintenance of the silencers of diesel engines
 - b. Surface drilling and blasting operations shall not be carried out at night.
 - c. The drilling shall be done with sharp drilling bits to reduce the generation of noise during drilling
 - d. Controlled blasting with optimum charge per hole shall be practiced to reduce generation of noise
 - e. Hydraulic rock beaker shall be used in lieu of secondary blasting
 - f. Drill machine operators and dumper drivers shall be equipped with earplugs and earmuffs. The duty hours of operators working near the machinery shall

- be regulated to keep their noise exposure levels within limits
- g. Periodical monitoring of noise level of mining machines and at some locations in the mining site shall be done with the help of noise level meter.
 20. Sequential blasting and use of non-electric delay detonators shall be adopted to reduce ground vibrations.
 21. The mining unit shall carryout studies on ground vibrations due to blasting activities. Based on the reports of every blast, the blasting parameters shall be modified if necessary with approval of concerned department.
 22. Top Soil, if any, shall be stacked with adequate measures with proper slope at earmarked site (s) only and shall be used for reclamation /plantation and rehabilitation of mined out areas.
 23. All waste material shall be accommodated with in the mining Lease area.
 24. All mining products and rejects, irrespective of size and quality, should be hauled away from the mine. The mine rejects shall be dumped in the earmarked area as per the mining plan.
 25. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.

General:

26. The mining unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
27. The Mining unit shall adopt standard practices for management of over burden soil as per the norms stipulated by the Dept. of Mines & Geology, Govt. of Andhra Pradesh.
28. The mining unit shall not carryout mining beyond the permitted capacity as mentioned in this order, without obtaining prior CTE &CTO of the Board.
29. Mining shall be carried out as per approved Mining plan.
30. Suitable tree species should be planted on either side of the haul roads.
31. Vehicles shall be well maintained and engine idling should be minimized.

- Vehicle cabs should be made dust-proof and air-conditioned.
32. The proponent shall carryout studies on ground vibrations due to blasting activities. Based on the reports of every blast, the blasting parameters shall be modified if necessary with approval of concerned department.
 33. Muffle blasting shall be done towards the villages side.
 34. The mining unit should adopt blasting technique using shock tube and delay detonators. Dust collectors are to be provided for the drilling equipment. Industry should adopt fugitive dust control measures like wet drilling and water sprinkling near loading areas and while drilling.
 35. The mining unit should avoid blasting during high windy period, night times and temperature inversion periods.
 36. The mining unit should adopt eco-friendly mining practices. The maximum charges used for blasting should be limited to ensure vibrations created in the neighborhood area are within acceptable limits.
 37. The mining unit shall provide fixed continuous water spraying system all along the haul road from Mines to Lime stone crushers to minimize the dust emissions.
 38. The natural drainage of water should be maintained. Dump sites should not cross any streams. Water flow from the Mining Lease Area, even during the monsoon, should be free of suspended matter and conform to prescribed water quality standards.
 39. The mining unit should construct check dams with intermediate sedimentation traps in the flow path to arrest silt.
 40. Ground water table levels should be monitored every season. Any lowering of the ground water table in comparison to the previous season should be reported to the Board immediately. Discarded pits shall be allowed to fill with water.
 41. The mining unit shall develop and maintain the green belt as mentioned in the EC order.
 42. Soil binding and nitrogen fixing plants should be planted in the Mining Lease area. Biological reclamation should be done in two phases, the first phase should be plant appropriate quick growing grass and shrubs and the second phase should grow slower growing native shrubs and trees.
 43. The following rules and regulations (as amended and upgraded from time to time) notified by the MoEF&CC, GoI shall be implemented.
 - Regulation of Persistent Organic Pollutants Rules, 2018.
 - Hazardous waste and other wastes (Management and Transboundary Movement) Rules,2016.
 - Plastic Waste Management Rules, 2022.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989

- Fly Ash Notification, 2016.
 - Battery Waste Management Rules, 2022.
 - E-Waste (Management) Rules, 2022.
 - Construction and Demolition waste Management Rules, 2016.
 - Solid Waste Management Rules, 2016.
 - The Public Liability Insurance Act, 1991 and its amendments thereof.
 - Bio Medical Waste Management Rules, 2016
44. An environmental policy statement which spells out the overall environmental management philosophy and the thrust programs for the next two years should be prepared and submitted to the Board and circulated to the people in habitats in a 10 km radius around the plant and mines.
 45. The mining unit shall submit compliance report on the conditions mentioned in the consent order every six months i.e., on 1st of January and July of every year to the Regional Office/ Zonal Office.
 46. The industry should comply with notifications / guidelines issued by the MoEF, GOI from time to time under E(P) Act, 1986.
 47. The industry shall maintain valid PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Guntur on yearly basis.
 48. The industry shall possess valid NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) and submit a copy at concerned Regional Office, APPCB.
 49. The mining unit should submit Environment statement in Form-V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendment thereof.
 50. The mining unit shall comply with Task Force directions issued by Board from time to time.
 51. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991, should be followed.
 52. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of law.
 53. The mining unit shall comply with standards and directions issued by CPCB/MoEF&CC as and when notifications are issued.
 54. A buffer zone of 50 m (green belt) on either side of the Pedavanka nalla should be developed for protection of the Pedavanka nalla.
 55. The mining unit shall comply with the conditions stipulated in EC orders & CTE orders.
 56. The mining unit shall establish ambient air quality monitoring station in one place in the core zone as well as in the buffer zone air monitoring RPM, SPM,

Annexure - V



ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE :: KADAPA



Address: D. No.: 72/272-5-1B, 1st Floor, Main Road, Kurnool - Chittoor NH-40,
Near Vinayaka Nagar Circle, Kadapa, YSR District, 516003

Smt. Sudha Kuruba
Environmental Engineer

Email id: rokdp.ec1@appcb.gov.in
Phone No. 08562244594

Lr. No: NGT/O.A.No.581/APPCB/RO/KDP/2025 - 1101

Dt: 06.02.2026

To
**The District Mines & Geology Officer,
Kadapa, YSR Kadapa District.**

Sir,

Sub: APPCB-RO-KDP- NGT O.A. No. 581 of 2025 filed by Sri. Y. Subba Reddy, President, Shiva Geetha Educational and Animal Welfare Society, Yerraguntla regarding excessive limestone mining and blasting by Ultratech Cement Limited, Yerraguntla affecting local population especially the Gowsala - Necessary action requested - Reg.

- Ref: 1. Hon'ble NGT, Principal Bench, New Delhi order in O.A. No.581 of 2025 dt. 28.11.2025.
2. APPCB Head Office e-mail dated 29.01.2026.
3. Inspection conducted on 02.02.2026

Sir,

It is to submit that a petition has been filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide OA No. 581 of 2025 regarding excessive limestone mining and blasting affecting local population especially the Gowsala run by Shiva Geetha Educational and Animal Welfare Society, Nidizuvvi, Yerraguntla.

On perusal of the above petition papers, it is observed that the applicants have specifically alleged that Large-scale quarrying and continuous blasting by M/s. Ultratech Cement Limited, (The India Cements Ltd.), Yerraguntla Division, have allegedly caused complete drying of borewells, creating a water crisis for over 100 cattle. The mining activities are said to have resulted in serious health hazards, including respiratory problems among residents and animals. Furthermore, limestone mining beyond the sanctioned area is reportedly damaging nearby agricultural fields. The petitioner has further alleged that the scale of limestone excavation has reportedly increased rapidly in recent years without due regard for environmental sustainability or the long-term impacts on local water tables. Continuous limestone excavation and associated dust emissions are adversely affecting air quality, with residents and animals experiencing deteriorating health and poor living conditions.

The officials of AP Pollution Control Board Regional Office, Kadapa inspected the unit and surrounding areas on 02.02.2026 and during inspection no mining activity was in progress in the mining unit of M/s. Ultratech Cement Limited, (The India Cements Ltd.), Yerraguntla.

It is informed that earlier on receipt of complaint regarding dust nuisance due to the mining activity the officials of the Regional Office, Kadapa inspected the mining unit and conducted Ambient Air Quality monitoring in the said area. As per the analysis report of AAQ monitoring received from the Zonal Laboratory, APPCB, Kurnool the Regional Office, issued Notice to the industry for compliance.

In view of the above and considering the matter is sub-judice before the Hon'ble National Green Tribunal, it is requested to take necessary action so as to alleviate the problem faced by the petitioner due to the mining and blasting activity of the cement industry.

Yours faithfully,


ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office:
YSR Dist, KADAPA

Annexure - VI

Inspection Photographs of Gosala & Mines of M/s. The India Cements Ltd.



Goshala - Geetha Educational and Animal Welfare Society



Goshala - Geetha Educational and Animal Welfare Society



Block-1 in Limestone mine of M/s. The India Cements Ltd.



Block-2 in Limestone mine of M/s. The India Cements Ltd.



Google Earth image map of Gosala and Limestone mine of M/s. The India Cements Ltd.